



HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH
Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2019/3405-3407

Dated: 3 / 12 / 2019.

To

The Registrar,
National Green Tribunal,
Faridkot House, Copernicus Marg,
New Delhi-110001.

FTMS-80028
3/12/19

Sub: OA No. 37/2019 titled as Mohit Joon Vs Govt. of NCT of Delhi.

Ref: NGT order dated 22.08.2019.

The Hon'ble National Green Tribunal vide order dt. ³⁰⁻⁰⁴⁻¹⁹ 22.08.19 has directed that HSPCB look into the matter and take appropriate action in accordance with law and furnish a factual and action taken report to the Tribunal.

In regard of above find enclosed herewith the factual and action taken report in matter of above said 37/2019 titled as Mohit Joon Vs Govt. of NCT of Delhi. The next date of hearing 05.12.2019.

DA/As above

ok
Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/ BDR/2019/

Dated:

A copy of the above is forwarded to the Sh. Anil Grover, Additional Advocate General, A-174, 2nd Floor, Defense Colony, New Delhi-110024 for information.

ok
Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/ BDR/2019/

Dated:

A copy of the above is forwarded to the SEE-II, HSPCB, Panchkula for information, please.

ok
Regional Officer
Bahadurgarh Region

HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH,

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH

Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2019/702-703

Dated: 30/5/2019

To

Sh. Anil Grover,
Additional Advocate General (Haryana),
A-174, 2nd Floor, Defense Colony,
New Delhi-110024
(Mobile: 9873901275)

Sub: Directions of Hon'ble NGT dated 30.04.2019 vide OA No. 37 of 2019 titled as Mohit Joon Versus Govt. of NCT of Delhi.

In this connection, it is submitted that the above said directions issued by the Hon'ble NGT in the OA No. 37 of 2019 titled as Mohit Joon Versus Govt. of NCT of Delhi for taking remedial action against lead melting factory operating in Punjab Khor Village, Kanjhawala, Delhi-110081 creating passions smoke, adversely effecting the health of inhabitants. Vide order dated 16.01.2019 (**Annexure-1**), a factual and action taken report was sought from Delhi Pollution Control Committee (DPCC). DPCC has found that unit was found operating illegally and the same was closed. The State of Haryana was also informed about a similar unit operating in land falling in the State of Haryana near Kanjhawala, Delhi-110081 in Bahadurgarh area, Distt. Jhajjar.

Hon'ble National Green Tribunal, New Delhi vide its order dated 30.04.2019 (**Annexure-2**) in above mentioned O.A. No. 37 of 2019 has issued directions

"while disposing of the matter pertaining to illegal operation of factory in Delhi, we consider it necessary to require a factual and action taken report in the matter from a joint Committee comprising representatives of the Haryana State Pollution Control Board (HSPCB) and District Magistrate, Jhajjar within one month by email at ngt.filing@gmail.com The HSPCB will be the nodal agency for compliance and coordination"

The Regional Officer, HSPCB, Bahadurgarh Region has deputed to Sh. Shashi Bhushan, JEE, HSPCB, Bahadurgarh Region in this committee vide his office letter No. 372 dt. 08.05.2019 (**Annexure-3**) and also Deputy Commissioner, Jhajjar has deputed to Sh. Lovender, Field Officer, District Industries Centre, Bahadurgarh vide his order no. 1942 dt. 21.05.2019 (**Annexure-4**) as per directions of Hon'ble National Green Tribunal.

P.T.O.

As per the directions of Hon'ble NGT, a joint committee comprising representatives of the Haryana State Pollution Control Board (HSPCB) and District Magistrate, Jhajjar has been constituted and inspected the concerned area on dated 27.05.2019 and submit the inspection report on dated 28.05.2019 (**Annexure-5**). As per the inspection report submitted by the committee no illegal lead smelting units were found operating. There are 4 nos. lead smelting units namely i.e. M/s Chirag Enterprises, Vill-Khairpur, Distt. Jhajjar, M/s Shri Balaji Enterprises, Vill-Khairpur, Distt. Jhajjar, M/s Mahadev Enterprises, Vill-Khairpur, Distt. Jhajjar & M/s Chirag Inds. Vill-Khairpur, Distt. Jhajjar are established after obtaining Consent to Establish (CTE) from the Board. M/s Chirag Enterprises, Vill-Khairpur, Distt. Jhajjar, M/s Shri Balaji Enterprises, Vill-Khairpur, Distt. Jhajjar & M/s Mahadev Enterprises, Vill-Khairpur, Distt. Jhajjar are operating after obtaining Consent to Operate (CTO) from the Board. M/s Chirag Inds. Vill-Khairpur, Distt. Jhajjar has installed plant & machinery, but not came into production. These units have installed air pollution control devices i.e. wet scrubber, cyclone, bag filter house, gravity chamber, ID fan, stack as per norms. All the units have installed online continuous emission monitoring system and the operating units are attached to CPCB and HSPCB portal for displaying the parameters.

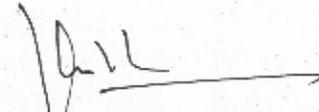
In view of above, no illegal units are operating in the area mentioned in the orders of Hon'ble National Green Tribunal.

Submitted for information and further necessary action, please.

DA/As above

FTMS-37856 dt. 30-5-19

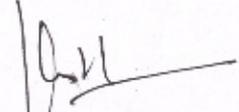
Endst. No. HSPCB/BDR/2019/


Regional Officer
Bahadurgarh Region

Dated:

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information and further necessary action please.

DA/As above


Regional Officer
Bahadurgarh Region

Item No. 14

Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 37/2019

Mohit Joon

Applicant(s)

Versus

Govt. of NCT of Delhi

Respondent(s)

Date of hearing: 16.01.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

ORDER

Application is registered based on a complaint received by e-mail

Allegation in this letter, which has been treated as an application, is that illegal lead melting factory is being operated in Punjab Khor Village, Kanjhawala, Delhi 81 and creating poisonous smoke, adversely affecting the health of the inhabitants.

Let the Delhi Pollution Control Committee(DPCC) look into the matter and take appropriate action in accordance with law and furnish a factual and action taken report to this Tribunal within one month from the date of receipt of copy of this order by e-mail at ngr filings@gmail.com.

A copy of this order, along with complaint, be sent to the Delhi Pollution Control Committee(DPCC) by e-mail for compliance.

Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

April 30, 2019
Original Application No. 37/2019
AK



Item No. 06

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 37/2019

Mohit Joon

Applicant(s)

Versus

Govt. of NCT of Delhi

Respondent(s)

Date of hearing: 30.04.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s):

For Respondent (s):

Mr. Ajay Jain, Advocate for GNCT of Delhi
Mr. Narender Pal Singh, Advocate for DPCC

ORDER

1. The question for consideration is the remedial action against illegal lead melting factory operating in Purjab Khor Village, Kanjhawada, Delhi- 110081 creating poisonous smoke, adversely affecting the health of the inhabitants. Vide order dated 16.01.2019, a factual and action taken report was sought from the Delhi Pollution Control Committee (DPCC).
2. According to the report, the unit was found operating illegally and the same was closed. The State of Haryana was also

punitive action including prosecution, in terms of the National Green
Tribunal Act, 2010:

List for further consideration on 30.04.2019.

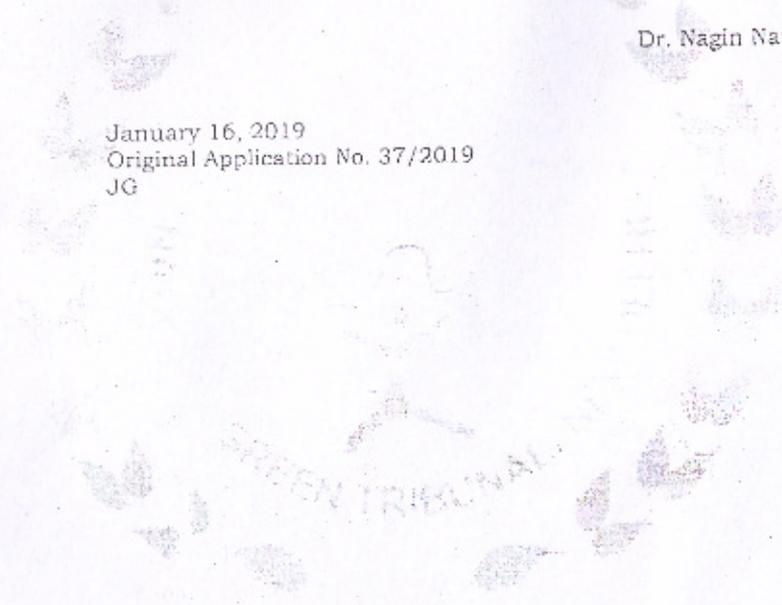
Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

January 16, 2019
Original Application No. 37/2019
JG



informed about a similar unit operating in land falling in the State of Haryana near Kanjhawala, Delhi- 110081 in Bahadurgarh area, District Jhajjar. The DPCC may finalise the process of recovery of compensation at the earliest and maintain vigil to prevent illegal operation of the industrial activity adversely affecting the environment has also been undertaken. We may observe that any assessment of compensation has to be based on laid down parameters about the extent of damage caused and the cost of remediation.

3. While disposing of the matter pertaining to illegal operation of factory in Delhi, we consider it necessary to require a factual and action taken report in the matter from a joint Committee comprising representatives of the Haryana State Pollution Control Board (HSPCB) and District Magistrate, Jhajjar within one month by email at ngt.filing@gmail.com. The HSPCB will be the nodal agency for compliance and coordination.
4. A copy of this order be sent to the the Haryana State Pollution Control Board (HSPCB) and District Magistrate, Jhajjar by email.

List for further consideration on 22.08.2019.

Adarsh Kumar Goel, CP

ANNEXURE - 3

HARYANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH
Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2019/ 370

Dated: 08/05/2019

To
The Deputy Commissioner,
Jhajjar.

Sub: Directions of NGT dated 30.4.2019 vide O.A. No. 37 of 2019 titled as Mohit Joon Versus Govt. of NCT of Delhi.

Ref: NGT Order dated 30.4.2019 in the O.A. No. 37 of 2019.

In this connection, it is submitted that Hon'ble National Green Tribunal, New Delhi vide its order dated 30.04.2019 in above mentioned O.A. No. 37 of 2019 and issued directions that

" while disposing of the mater pertaining to illegal operation of factory in Delhi, we consider it necessary to require a factual and action taken report in the matter from a joint Committee comprising representatives of the Haryana State Pollution Control Board (HSPCB) and District Magistrate, Jhajjar within one month by email at ngt.filing@gmail.com The HSPCB will be the nodal agency for compliance and coordination"

In view of above, a Joint Committee is to be constituted of following :-

1. Representative of District Magistrate, Jhajjar.
2. Representative of Haryana State Pollution Control Board

Sh. Shashi Bhushan, field officer, HSPCB Bahadurgarh is here nominated on the behalf of Haryana State Pollution Control Board and requested to your good self to kindly depute a nominee on your behalf and to inform the name, designation, mobile no./e-mail of the nominee within 03 days for onward submission to Hon'ble National Green Tribunal, New Delhi.

DA: As above.

Frms - 32356/8/5/19

Endst. No. HSPCB/BDR/2019/ 371

Regional Officer
Bahadurgarh Region

Dated 08/05/19

A copy of the above is forwarded to the Senior Scientist (H.Q), HSPCB, Panchkula w.r.t. your office letter No. HSPCB/Cord.cell.2019/414 dated 06.05.2019 for information please.

Endst. No. HSPCB/BDR/2019/ 372

Regional Officer
Bahadurgarh Region

Dated 08/05/19

A copy of the above is forwarded to Sh. Shashi Bhushan, JEE for Regional Office, HSPCB, Bahadurgarh: is deputing in the above said matter of this Regional Office.

Regional Officer
Bahadurgarh Region

ORDER

As per the request made by Regional Officer, Pollution Control Board, Bahadurgarh vide letter No. HSPCB/BDR/2019/370 dated 08.05.2019(copy enclosed), Sh. Lovendar, Field Officer, District Industries Centre, Bahadurgarh (8708968266) is hereby deputed as representative on behalf of this office for joint committee to ensure compliance of the order dated 30.4.2019 of Hon'ble NGT in O.A. No. 37 of 2019.

- Sd -
District Magistrate,
Jhajjar.

Endst. No. 1942 /MB

Dated 21-5-19

A copy is forwarded to the following for information and necessary action please:-

1. Haryana State Pollution Control Board, Panchkula.
2. RO, PCB, Bahadurgarh.
3. Joint Director, DIC, Bahadurgarh.
4. Sh. Lovender, Field Officer, DIC, Bahadurgarh.

FoY District Magistrate,
Jhajjar.

Inspection Note

Sub: Directions of NGT dated 30.4.2019 vide O.A. No. 37 of 2019 titled as Mohit Joon Versus Govt. of NCT of Delhi.

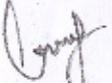
Ref: NGT Order dated 30.4.2019 in the O.A. No. 37 of 2019.

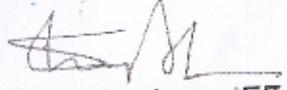
In this connection, it is submitted that Hon'ble National Green Tribunal, New Delhi vide its order dated 30.04.2019 in above mentioned O.A. No. 37 of 2019 has issued directions

"while disposing of the matter pertaining to illegal operation of factory in Delhi, we consider it necessary to require a factual and action taken report in the matter from a joint Committee comprising representatives of the Haryana State Pollution Control Board (HSPCB) and District Magistrate, Jhajjar within one month by email at ngt.filing@gmail.com The HSPCB will be the nodal agency for compliance and coordination"

As per the directions of Hon'ble NGT, a committee has been constituted and inspected the concerned area on dated 27.05.2019 and not found any illegal lead smelting units operating and established in the area mentioned in the orders. There are 4 nos. lead smelting units namely i.e. M/s Chirag Enterprises, Vill-Khairpur, Distt. Jhajjar, M/s Shri Balaji Enterprises, Vill-Khairpur, Distt. Jhajjar, M/s Mahadev Enterprises, Vill-Khairpur, Distt. Jhajjar & M/s Chirag Inds. Vill-Khairpur, Distt. Jhajjar are established after obtaining Consent to Establish (CTE) from the Board. M/s Chirag Enterprises, Vill-Khairpur, Distt. Jhajjar, M/s Shri Balaji Enterprises, Vill-Khairpur, Distt. Jhajjar & M/s Mahadev Enterprises, Vill-Khairpur, Distt. Jhajjar are operating after obtaining Consent to Operate (CTO) from the Board. M/s Chirag Inds. Vill-Khairpur, Distt. Jhajjar has installed plant & machinery, but not came into production. These units have installed air pollution control devices i.e. wet scrubber, cyclone, bag filter house, gravity chamber, ID fan, stack as per norms. All the units have installed online continuous emission monitoring system and the operating units are attached to CPCB and HSPCB portal for displaying the parameters.

In view of above, no illegal units are operating in the area mentioned in the orders of Hon'ble National Green Tribunal.


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Shashi Bhushan, JEE
HSPCB, Bahadurgarh Region
28/5/19